

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF JV RESTAURANT PRIVATE LIMITED**

| RELEVANT PARTICULARS |   |   |
|----------------------|---|---|
| 1.                   | Name of corporate debtor  | JV RESTAURANT PRIVATE LIMITED   |
| 2.                   | Date of incorporation of corporate debtor   | 14/05/2013  |
| 3.                   | Authority under which corporate debtor is incorporated / registered   | ROC -New Delhi  |
| 4.                   | Corporate Identity No. / Limited Liability Identification No. of corporate debtor   | U55101DL2013PTC252017   |
| 5.                   | Address of the registered office and principal office (if any) of corporate debtor  | <b>Registered Office:</b> N-63/64 and 64 B, First Floor, Munshi Lal Building, Connaught Circus, New Delhi-110001.   |
| 6.                   | Insolvency commencement date in respect of corporate debtor   | October 22, 2019<br>(Certified Copy of Order received on October 30, 2019)  |
| 7.                   | Estimated date of closure of insolvency resolution process  | April 18, 2020  |
| 8.                   | Name and registration number of the insolvency professional acting as interim resolution professional                                 | Mr. Punit Handa<br><b>IP REGISTRATION No.-</b> IBBI/IPA-002/IP-N00298/2017-18/10857.  |
| 9.                   | Address and e-mail of the interim resolution professional, as registered with the Board   | 1005, Sector 31, Gurugram, Haryana, 122001<br>Email id- punithanda@gmail.com  |
| 10.                  | Address and e-mail to be used for correspondence with the interim resolution professional   | IRP- Punit Handa<br><br>A-62, Lower Ground Floor, Defence Colony, New Delhi- 110024<br>Email id- irpjvrestaurant@gmail.com  |
| 11.                  | Last date for submission of claims  | 13 <sup>th</sup> November, 2019   |
| 12.                  | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | Not Applicable  |
| 13.                  | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable  |
| 14.                  | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:   | Weblink:<br><a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a><br><b>Physical Address:</b> A-62, Lower Ground Floor, Defence Colony, New Delhi- 110024 |



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **JV Restaurant Private Limited on October 22, 2019**. However, Certified Copy of Order of Hon'ble NCLT, New Delhi Bench received on October 30, 2019.

The creditors of **JV Restaurant Private Limited**, are hereby called upon to submit their claims with proof on or before November 13, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.:**NOT APPLICABLE**

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :



Date: 31.10.2019

Place: Gurgaon